

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

COURT NO. I

DATE OF HEARING : 14/05/2018.

Dy. No. 50046 of 2018 (Excise Appeal No. 51091 of 2018)

Shri Pradeep Kumar Shahoo

Appellant

Versus

CC & CCE, Bhopal

Respondent

Appearance

None – for the appellant.

Shri Rakesh Kumar, Authorized Representative (DR) – for the Respondent.

**CORAM :Hon'ble Shri Justice Dr. Satish Chandra, President
Hon'ble Shri C.L. Mahar, Member (Technical)**

Final Order No. 51911/2018 Dated : 14/05/2018

Per. Justice Dr. Satish Chandra :-

List revised, none appeared on behalf of the appellant nor any application for adjournment has been filed for the defect memo dated 19/02/2018.

2. Accordingly, no evidence of mandatory pre-deposit has been adduced. There are other defects which have not been amended. If it is so, then the appeal is not maintainable. The appeal is dismissed.

(Dictated and pronounced in open court)

**(Justice Dr. Satish Chandra)
President**

**(C.L. Mahar)
Member (Technical)**

PK